

M. No.09/16

New No.131/17

01.09.2020

Raj Kaushik Vs. Jai Durga

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for arguments on applications of the respondent under Order 9 Rule 13/Order 21 Rule 26 of Code of Civil Procedure and under Section 340 of Cr.PC to 15.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

E. No.128/18

New No.532/18

01.09.2020

Aneesa Begum Vs. Najeebuddin

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. S.M. Jamal, Ld. Counsel for the respondent no.1 alongwith respondent no. 1 in person.

Record is perused.

An application under Section 151 of Code of Civil Procedure for adjourning the case sine die was filed on behalf of respondent no. 1 on 06.08.2019.

As no one has appeared today, matter is adjourned for consideration on this application to 16.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.328/18

New No.2097/18

01.09.2020

Ramesh Kumar Makroo Vs. Chaman Lal Vinod Kumar

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the previous report of the Ahlmad, notice could not be served upon respondent no. 1 since information was received that he has died.

As no one has appeared today, matter is adjourned to 16.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

M. No.16/19

New No.122/19

01.09.2020

Babita Vs. Mohammad Naeem

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Gajender Chauhan, Ld. Counsel for the petitioner.

Record is perused.

This is an application for restoration of an eviction petition.

Ld. Counsel for the petitioner submits that the tenanted premises had collapsed and therefore, the petitioner wishes to withdraw the present case. He requests that the case be adjourned to a day when the Court will be held physically so that he can come to the Court and have his statement recorded.

Request is allowed.

To come up on 04.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.225/19 & New No.1732/19

01.09.2020

Suresh Chand Jain and Sons Vs. Jagmohan Singh Oberoi

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 18.03.2020, last and final opportunity was granted to the petitioner for taking steps for effecting service upon respondent no. 2.

As per report of the Ahlmad, he has been informed by the Nazir that till date steps have not been taken for effecting service upon respondent no. 2.

However, since no one is present on behalf of the petitioner and by letter no. 249/RG/DHC/2020 dated 06.08.2020 of the Ld. Registrar General of the Hon'ble High Court, it has been directed that no adverse order is to be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, matter is adjourned to 18.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

At this stage, Ms. Shobhana Tanwar, Ld. Counsel for the respondent no. 1 has appeared. She has been informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

E. No.120/19 & New No.651/19

01.09.2020

Raman Gupta Vs. Mukut Bihari

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, report of service upon respondent no. 1 has not been received back till date.

On filing of process fee, WhatsApp number, fax number and e-mail address of the respondent no. 1 within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent no. 1 through WhatsApp, fax and e-mail.

To come up on 17.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

At this stage, Mr. Brijesh Kumar, Ld. Counsel for the petitioner has appeared. He has been informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi

E. No.127/19

New No.684/19

01.09.2020

Sahil Sabharwal Vs. Sonia Oberoi

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Satish Sahai, Ld. Counsel for the petitioner.
None for the respondent.

Record is perused.

By order dated 13.11.2019, copy of reply to the application for leave to defend was directed to be supplied to the respondent within two weeks and against acknowledgment.

Ld. Counsel for the petitioner submits that on 13.11.2019 itself after the case was adjourned, copy of the reply to the application was supplied to Mr. V.K. Singh, Advocate and an acknowledgment was also obtained.

He requests that the application for leave to defend be decided at the earliest even if it is through video conferencing.

A lenient view is taken and the case is adjourned. An opportunity is granted to the Ld. Counsel for the respondent to appear before the Court and

-2-

address arguments on the application for leave to defend.

To come up for arguments on application for leave to defend on 23.10.2020. Copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

At this stage, Mr. V.K. Singh, Ld. Counsel for the respondent has appeared. He has been informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.263/19

New No.2209/19

01.09.2020

Rajesh Kumar Vs. Rajesh Sharma

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Steps have not been taken for issuance of notice of the DR petition.

A lenient view is taken and no adverse order is passed.

Matter is adjourned to 19.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

E. No.262/19

New No.2210/19

01.09.2020

Rajesh Kumar Vs. Rajesh Sharma

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Steps have not been taken for issuance of notice of the DR petition.

A lenient view is taken and no adverse order is passed.

Matter is adjourned to 19.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

E. No.187/19

New No.845/19

01.09.2020

Satish Chand Rastogi Vs. Rawat Mal Saini (now deceased) through LRs

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, summons could not be served upon respondents Mr. Parmeshwar Lal, Mr. Sita Ram, Mr. Shiv Bhagwan and M/s Divyajyoti Electronics, and was served upon the respondents Mr. Babu Lal and Mr. Muralidhar. As per his report, written statement has been filed by Mr. Babu Lal and Mr. Muralidhar alongwith documents and vakalatnama.

As no one has appeared today, matter is adjourned to 04.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.294/19

New No.2397/19

01.09.2020

Ramesh Kumar Makroo Vs. Chaman Lal Vinod Kumar

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Akhilesh Srviastava, Ld. Counsel for the petitioner.

None for the respondent.

Record is perused.

As per the report of the Ahlmad, he has been informed by the Nazir that steps have not been taken till date for issuance of notice for service upon respondent no. 2.

Ld. Counsel for the petitioner is unable to explain why steps were not taken for issuance of notice.

A lenient view is taken and no adverse order is passed.

Matter is adjourned to As no one has appeared today, matter is adjourned to 16.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District

Tis Hazari Courts, Delhi
01.09.2020

E. No.203/19

New No.866/19

01.09.2020

Ved Prakash Vs. Punjab National Bank

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Vineet Hans, Ld. Counsel for the petitioner.

None for the respondent.

Record is perused.

As per the report of the Ahlmad, application for leave to defend has not been filed till date.

To come up on 15.09.2020 for further proceedings.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

M. No.44/19

New No.623/19

01.09.2020

Krishan Kumar Vs. Phulgita Devi

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 04.03.2020, Court had directed that the file of case bearing Ex.No.175/2014 be placed alongwith the file of the present case. As per the report of the Ahlmad, despite robkar being issued, file has not been received till date.

Let robkar be again issued. To come up on 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.29/20

New No.260/20

01.09.2020

Chintoo Tex Vs. Sita Ram Goel

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, he has received information from the Nazir that steps were not taken for issuance of notice of the DR petition.

A lenient view is taken and no adverse order is passed. Matter is adjourned to 15.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.35/20

New No.355/20

01.09.2020

Mohd. Zaki Vs. Naved Yar Khan

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, he has received information from the Nazir that steps were not taken for issuance of notice of the DR petition.

A lenient view is taken and no adverse order is passed. Matter is adjourned to 21.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

DR. No.36/20

New No.387/20

01.09.2020

Mahesh Chandra Jain Vs. Anil Kumar

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Anuj.R. Yadav, Ld. Counsel for the petitioner.

None for the respondents.

As per the report of the Ahlmad/Civil Nazir, notice was served upon respondents no. 1, 2 and 5 and could not be served upon respondent no. 6 since he does not reside at the given address.

Ld. Counsel for the petitioner submits that there are eight respondents in the present case. There is no report of the Ahlmad/Civil Nazir about service upon respondents no. 3, 4, 7 and 8. They are directed to be careful in future.

To come up for report of the Ahlmad/Civil Nazir about issuance of notice and service thereof upon respondents no. 3, 4, 7 and 8.

-2-

To come up on 01.10.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020

Ashwani Kumar Sharma
Vs.
Swarn Lata Gupta

DR.No.91/20

New No. 827/20

01.09.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 24.12.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.09.2020